

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

9. IA-1299/2024 in C.P.(IB)/1039(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES:

STCI Finance Limited
(Through RP - Mr. Rajendra R. Agrawal)

Vs

Ms. Hina Sanjay Karani

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 1 of NCLT
Rules, 2016

ORDER

This matter heard through Video Conference:

1. Mr. Manish Jha, Ld. Counsel for the Applicant present (VC).
2. **IA-1299/2024:** This is an Application filed by the Resolution Professional of the Corporate Debtor under Rule 11 of the NCLT Rules, 2016 r/w Regulation 9 of IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019, to place on record the List of Creditors as on 11.03.2024 along with Progress Report for the period from 07.02.2024 to 12.02.2024.
3. The above report is taken on record and to that extent the IA is allowed and **disposed** of, accordingly.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)